

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:54  
ANSWERED ON:08.08.2012  
SYSTEMATIC ALLOCATION OF COAL BLOCKS  
Ray Shri Rudramadhab

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government proposes to set up a body to ensure systematic allocation of coal blocks both to Government agencies and private players;
- (b) if so, the details thereof; and
- (c) the other measures proposed to ensure that the coal extracted is utilized for the purpose for which it is allocated and check sale of coal in black market by the Government agencies or private players?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a): No, Sir.

(b): Does not arise in view of reply given to (a) above.

(c): Coal blocks are allocated to private companies for captive consumption for the specified end uses under Section 3(3)(a) (iii) of the Coal Mines (Nationalisation) Act, 1973. There is no provision of sale of coal from captive blocks. Sale of coal by private companies would invite de-allocation of coal block/ cancellation of mining lease.